

In the High Court of Judicature, Bombay.

Monday, the Eleventh day of July 1864.

SPECIAL APPEAL No. 92 of 1864.

Wavodev and Vinayuk Bapor-
ji yekbote of the Ahmednugur
District

Appellant

(Original Plaintiffs)

versus

Yessoo Mulud Mahadev Shet
Shimpi of the Ahmednugur
District

Respondent

(Original Defendant.)

Rs. 13. 11. 3

The claim in the Original Suit was to recover possession of 2
fields

In Appeal No. 197 of 1863 the Judge
of the District of Ahmednugur at Ahmednugur confirmed
the Decree of the Munsiff who rejected Plaintiff's claim

A Special Appeal was preferred in the High Court on the grounds that (1) the
decision of the District judge is contrary to
law, in that the appellant having brought
his action against the Respondent who
was

was in possession of the land claimed the District Judge erroneously referred appellant to an action against a third party not shown to be in possession or management of the same: and that (2) the appellate court having when it remanded the case to the court below decided that the action would lie against Respondent, it was incompetent to the said appellate court to hold the reverse when the case came before it the second time

The Court confirm the decree of the District Judge with costs in Special Appellant.

Joseph Arnold
 Atty. for Appellant

Bill of Costs

By the Appellant

In the District

In the Moonieff's Court (including v. fee) — 6. 5. 1.
 D^o Judges Court (including v. fee) — 2. 4. 7 8. 9. 8

In this Court

Stamp for memo. of special app^l — 1. " "
 Stamps for Copies of decree & judgment — 3. " "
 Stamp for Vichulutmana — 2. " "
 Batta for Process & Postage — 1. 4. "
 Sectioner's Fee — 1. 7. "
 Vukheeli's Fee — " 6. 7. 9. 1. 7.
Rs. 17. 16. 3.

By

By the Respondent
In the District

In the Moonshiffs Court _____ 4 " 7.
D^o Judge's Court _____ 1.67 5.72.
In this Court _____

Stamp for Vukalietucama _____ 2 " "
Vukal's fee _____ " 6.7 2.67
Papers _____ 7.12.9



[Signature]
Acting Registrar

[Signature]
Sealer
The 11th day of July 1864.